

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-266(PB)/2017

IN THE MATTER OF:

Vinita Mahadewsingh

.....Petitioner

v.

AMR Infrastructure Limited

.....Respondent

SECTION : UNDER SECTION 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 21.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)


For the Petitioner(s) : Mr. Rajendra Gupta, Advocate

ORDER

Notice to show cause be issued to the respondent returnable on 06.09.2017 as to why the petition be not admitted.

Process dasti as well.

List for further consideration on 06.09.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

21.08.2017

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